

Ü

SLP(C)No. 21437 OF 2001

ITEM No.33

Court No. 4

SECTION XI
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21437/2001

(From the judgement and order dated 04/05/2001 in CR 34/01
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

MANDIR SHREE RADHAKRISHANA JI MAHARAJ

Petitioner (s)

VERSUS

RAM BALLABH SHARMA & ORS.

Respondent (s)

(With Appln(s). for exemption from filing O.T. and
appln. for deletion of parties from the array of parties)
(With prayer for interim relief)

Date : 19/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s) Mr. R.D. Upadhyay, Adv.
Mr. GG Upadhyay, Adv.
Mr. Syed Ali Ahmad, Adv.
Mr. Syed Tanweer Ahmad, Adv.
Mr. AK Srivastava, Adv.
Mr. Vikas Bansal, Adv.

For Respondent (s) Mr. Rajesh, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
Heard counsel for the parties.

We do not find it a fit case for interference. The
special leave petition is dismissed.

However, the respondents shall not be given more
than one opportunity to lead evidence in pursuance of the
order passed by the court below.

.SP1

(Alka Dudeja)
Court Master

(S. Krishnan)
Court Master